

BENCH-I


**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

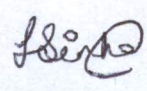
C.P.(IB) No. 155/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st February 2018, 10.30 A.M

Name of the Company	Mascot Petroleum Pvt.Ltd.-Vs- Stone Concern Infrastructure Delopment Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

17	D.N. Sharma, Advocate R.K. Rai, Advocate Anurag Basu, Advocate Srinjoy Bhattacharya - Advocate	}	For the Applicant	 1/2/18
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17	MS. LABANYASREE SINHA Adv	Corporate Debtor	 1/2/18
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ORDER

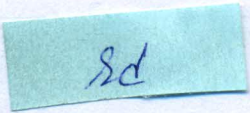
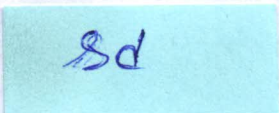
Ld. Counsel for the operational creditor and the corporate debtor is present.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the Board Resolution and reply. Prayer is allowed. Vakalatnama along

with the Board Resolution and reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 22/02/2018 for admission.

Signature with date	Applicant	Respondent	Under Section	Name of the Company
				

(Jinan K.R.)
Member (J)

(V.P. Singh)
Member (J)